

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2001/2854/A

From :- Shri Kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati

To, Smti Sharmila Bhuyan,
District and Sessions Judge,
Nalbari.

Dated Guwahati the 14th August, 2020

Sub: **Casual leave with station leave permission.**

Ref:- Your letter No. DJNB/3931 Date 12.08.2020.

Madam,

With reference to the above, I am directed to inform you that your prayer for casual leave on 21.08.2020 along with station leave permission, with your official vehicle, at your own cost, from the evening of 19.08.2020 till the morning of 24.08.2020, has been granted, subject to adherence to Lockdown protocols. The Addl. District & Sessions Judge, Nalbari and in her absence the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-
JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-119/2001/2855/A, dated 14.8.2020

Copy to:

- ✓ 1. The Project Manager, Gauhati High Court.

14/8/2020
JT. REGISTRAR (VIGILANCE)

Rdn